

(a) whether the Government of India have received any memorandum from the All India Cotton Growers Conference held on the 11th April, 1974 at Nagpur requesting fixation of remunerative price of cotton and also demanding formulation of cotton price policy;

(b) if so, the details thereof; and

(c) whether Government have taken any action on the demand?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) No, Sir.

(b) and (c) Do not arise.

Import of Cotton

356. SHRI D. S. PATIL: Will the Minister of COMMERCE be pleased to state:

(a) whether Government propose to import cotton during the year 1974-75; and

(b) if so, what are the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) and (b) The programme for import of cotton during the cotton year 1974-75 is still under formulation.

Memorandum from Weavers

357. SHRI SANAT KUMAR RAHA:

SHRI BHOLA PRASAD:

Will the Minister of COMMERCE be pleased to state:

(a) whether Government have received any memorandum from the All-India Weavers Convention held at Chirala in Andhra Pradesh on the 30th and 31st March, 1974;

(b) if so, what are the details thereof;

(c) whether any deputation met him on behalf of Weavers Conference; and

(d) if so, the details of the discussions held and the decision taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) A memorandum embodying the resolutions passed in the All India Weavers' Convention at Chirala on the 30th and 31st March, 1974 has been received

from the All India Weavers' Federation, New Delhi.

(b) and (c) A statement is attached. [See Appendix LXXXVIII, Annexure No. 12.]

(c) Yes, Sir.

Decision on pending recommendations of Third Pay Commission

358. SHRI GANESH LAL MALI:

SHRI SAWAISINGH SISODIA:

SHRIMATI LAKSHMI KUMARI CHUNDAWAT:

SHRI JAGDISH PRASAD MATHUR:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that decision on certain recommendations of the Third Pay Commission, especially relating to House Rent Allowance, City Compensatory Allowance and Children Education Allowance has not yet been taken;

(b) if so, the reasons for the delay and by when the decision is likely to be taken; and

(c) whether the recommendations are to be given effect to from the 1st January, 1973 and if not, the reasons therefor?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN): (a) to (c) The decisions of Government on the recommendations of the Third Pay Commission relating to pay scales, allowances, retirement benefits etc. in respect of civilian employees of the Central Government in Classes II, III and IV were notified in Resolution No. 70(34)/73-Imp. Cell dated 1-11-1973 published in Part I Section I of the Gazette of India Extraordinary No. 257 dated 1-11-1973, copies of which have been placed in the Parliament Library on the 8th November, 1973. The Commission had recommended 1-3-1973 as the date of giving effect to its recommendations on pay scales and pensionary benefits. This was modified by Government as 1-1-73. In respect of other matters, no date of effect has been recommended by the Commission. The normal procedure in this regard is that any revision of orders relating to benefits to Government